

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 21736 of 2018

(Arising out of Order-in-Appeal No. BEL-EXCUS-000-APP-MS-186-2018-19 dated 02/07/2018 passed by the Commissioner of Central Tax, Belgaum)

Mountain Movers

H. No.1-189/71/1A/14,
New Jewargi Road,
Gulbarga – 585 103
Karnataka

Appellant(s)

VERSUS

**Commissioner of Central Tax And
Central Excise, Belgaum**

No.71, Club Road, Belgaum
Belgaum – 590 001
Karnataka

Respondent(s)

Appearance:

Mr. Raghavendra B Hanjer, Advocate
36, Flat 202, Siri Square Apartments
Chikkalasandra Main Road, Near Ganesh
Temple, Chikkalasandra
Bangalore – 560 061
Karnataka

For the Appellant

Mrs. D.S. Sangeetha, Jt. Commr. (AR)

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20536 / 2020

Date of Hearing: 28/08/2020

Date of Decision: 28/08/2020

Per : Bench

Learned counsel for the appellants submits that appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Order was pronounced and dictated
in Open Court on **28/08/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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